

growth along academic vertical. The NCHER too should be subject to external review once in five years.

(xviii) A National Education Tribunal should be established with powers to adjudicate on disputes among stake-holders within institutions and between institutions so as to reduce litigation in courts involving universities and higher education institutions;

(xix) A Task Force should be set up to follow up on the implementation of the recommended Agenda for Action within a definite time-frame.

(c) The report is under consideration of the Government.

(d) Yes, Sir.

(e) The need for an overarching independent body for overseeing the entire spectrum of higher education has been accepted by Government as one of its priorities.

Mandate of AICTE

1107. SHRI SANTOSH BAGRODIA:

SHRI GIREESH KUMAR SANGHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the mandate of the All India Council of Technical Education (AICTE);

(b) whether it is a fact that a vast variety of disciplines is covered by the AICTE;

(c) whether the AICTE have expertise to determine, monitor and evaluate the standards of higher educational institutions teaching such vast spectrum of discipline;

(d) whether it is also a fact that certain such disciplines covered under AICTE are also governed by the statutory autonomous councils; and

(e) if so, whether Government would consider withdrawing such disciplines from the purview of AICTE?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per Section 10 of the All India Council for Technical Education (AICTE) Act, "it shall be the duty of the Council to take all such steps as it may think fit for ensuring coordinated and integrated development of technical education and maintenance of standards and for the purposes of performing its functions under this Act." The disciplines covered by the AICTE are laid down in the AICTE Act and include programmes in the field of Engineering, Technology including MCA, Architecture, Town Planning, Management, Pharmacy, Hotel management and Catering Technology, Applied Arts and Crafts and such other programmes and areas as notified by the Council from time to time.

(c) The Council has constituted ten Boards of Studies which advise the Executive Committee of the AICTE on academic matters falling in their area of concern including norms, standards, model curricula and structure of courses. The Council has also constituted eight

Regional Committees which will advise and assist the Council to look into all aspects of planning, promoting and regulating technical education within its region. Apart from the above the Council also engages the services of faculty members of repute from technical institutions, Universities and institutions of higher learning as members of the Committees to assist the Council in implementation of the mandate under the AICTE Act.

(d) and (e) The AICTE Act mandates the AICTE to regulate technical and management education in the country. Other statutory autonomous bodies, such as, the Council of Architecture and the Pharmacy Council of India regulate the profession of architects and pharmacists respectively. At present there is no proposal to withdraw these disciplines from the preview of AICTE.

Prioritisation of recommendations of Yashpal Committee

†1108. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received the report of Prof. Yashpal Committee;

(b) if so, whether Government has also included the recommendations of this committee in the works taken up by his Ministry on priority basis within hundred days;

(c) if so, the recommendations of the committee that will be implemented within the duration of 100 days; and

(d) the reaction of Government with regard to the situation emerged due to the rights entrusted to the universities based upon the recommendations of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) and (c) The need for an overarching independent body for overseeing the entire spectrum of higher education has been accepted by Government as one of its priorities. The other recommendations of the Committee are under consideration of the Government.

(d) While the recommendation of the Committee in regard to self regulation by Universities has to be examined in all its details, the same is broadly in line with Government's commitment to autonomy for universities.

Contribution of State Governments in education

1109. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.